General Circular No. 30A/2011

No 02/02/2011-CL.V
Government of India
Ministry of Corporate Affairs

5th floor, ‘A’ Wing, Shastri Bhawan,
Dr. Rajendra Prasad Road, New Delhi
Dated: 26.05.2011

All the Regional Directors,
All the Registrar of Companies

Subject: Clarification regarding ‘Body Corporate’ for the purpose of section 226(3)(a) of the Companies Act, 1956.

Sir,

The Ministry of Corporate Affairs has received representation from the Institute of Chartered Accountants of India wherein they have stated that under section 226(3)(a) of the Companies Act, 1956 a body corporate is disqualified from appointment as auditor by a company. Since LLP is a body corporate as per section 3(1) of the Limited Liability Partnership Act, 2008, LLP among Chartered Accountants will not be qualified for appointment as auditor under section 226(3)(a) of the Companies Act, 1956.

2. It is hereby clarified that Limited Liability Partnership of chartered accountants will not be treated as body corporate for the limited purpose of Section 226(3)(c) of the Companies Act, 1956 and notification in this respect has been sent for publication in the Gazette of India (copy enclosed).

Yours faithfully,

(Kamna Sharma)
Assistant Director

Copy to: All concerned.

Notification issued vide S.O. No. 1152(E) dated 23-5-2011 (copy enclosed).
S.O. ........ (E). – In exercise of the powers conferred by clause (c) of sub-section (7) of section 2 of the Companies Act, 1956 (1 of 1956), the Central Government hereby specifies, for the purpose of the said clause, the Limited Liability Partnership, a body corporate, incorporated under clause (1) of section 3 of Limited Liability Partnership Act, 2008 (6 of 2009), for the limited purpose of clause (a) of sub-section (3) of section 226 of the Companies Act, 1956.

[F No 2/2/2011-CL.V]

J.N. Tikku,
Joint Director

Note:- The Principal notification was published vide number G.S.R. 1883 dated the 20th December, 1965
का.आ. 1152(अ)—कौन्सल सरकार, कम्पनी अधिनियम, 1956 (1956 का 1) की धारा 2 की उप-धारा (7) के खंड (ग) द्वारा प्रति शक्तियाँ का प्रयोग करते हुए एतद्, कम्पनी अधिनियम, 1956 की धारा 226 की उप-धारा (3) के खंड (क) के सीमित उद्देश्यों हेतु सीमित देयता भारीदारी अधिनियम, 2008 (2009 का 6) की धारा 3 के खंड (1) के तहत निगमित सीमित देयता भारीदारी, जो कि एक कॉर्पोरेट निकाय है, को उसका खंड के उद्देश्यों हेतु, विनियमित करती है।

[फाँ. सं. 2/2/2011-सीएल-5]
वै. एन. दिपक, संयुक्त निरस्कर

टिप्पण : प्रधान अधीनस्त संख्या स.का.पी. 1883 दिनांक 20 डिसम्बर, 1965 द्वारा प्रकाशित की गई थी।

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 23rd May, 2011

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[F.No. 2/2/2011-CL.V]
J. N. TIKKU, Jt. Director

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